

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 308**

IA-335/2024

**In**

**IB-652(ND)/2022**

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd. .... Petitioner/Applicant

Vs.

Deepak Rastogi. .... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Vishal Ganda, Ms. Devina Bhandari, Advs.

For Respondent :

**ORDER**

**IA-335/2024**

Pleadings are complete.

List the matter for arguments **on 29.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**